

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5539 OF 2007 @  
PETITION FOR SPECIAL LEAVE TO APPEAL @ NO. 7370 OF 2004

New India Assurance Co. Ltd. .. Appellant(s)  
Prabhu Lal .. Respondent(s)  
Versus

WITH

CIVIL APPEAL NO. 5540 OF 2007 @ SLP(C) NO. 17794 of 2004

CIVIL APPEAL NO. 5541 OF 2007 @ SLP(C) NO. 7618 OF 2005

DATE : 30/11/2007 These matters were called on for  
pronouncement of judgment today.

For Appellant(s) Mr. Kishore Rawat, Adv.  
Mr. M.K. Dua, Adv.

For Respondent(s) Mr. Sangram Singh Solanki, Adv.  
Mr. Pankaj Kumar Singh, Adv.  
Mr. J.P.N. Gupta, Adv.  
Mr. K.L. Janjani, Adv.

Mr. Jagjit Singh Chhabra, Adv.

Mr. Shekhar G Devasa, Adv.  
Mr. B.V. Pinto, Adv.  
Mr. Dinesh Kumar Garg, Adv.

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Hon'ble Mr. Justice C.K. Thakker pronounced the judgment  
of the Bench comprising His Lordship and Hon'ble Mr. Justice  
Tarun Chatterjee.

Leave granted.

All the appeals are allowed and the orders passed against the  
Insurance Company are set aside holding that the Insurance Company  
cannot be held liable. There shall, however, be no order as to costs.

[ Charanjeet Kaur ]  
Court Master

[ Vinod Kulvi ]  
Court Master

[ Signed reportable judgment is placed on the file ]